

HIGH COURT OF ANDHRA PRADESH: AT AMARAVATI

CIRCULAR

ROC.No.110/JJ Cell/2026

Date: 27.10.2026

Sub: High Court of Andhra Pradesh – Effective implementation of the Juvenile Justice (Care and Protection of Children) Act, 2015 .– Periodical inspection of the Observation Homes and Children Homes– Certain Instructions– Regarding.

The erstwhile High Court of Judicature for the State of Telangana and the State of Andhra Pradesh, at Hyderabad vide Circular No.01/JJ Cell/2018, dated 28.04.2018, reiterating the instructions issued earlier vide ROC No.1138/SO/2005, dated 17.12.2013, directed all the I Additional District Judges in the States of Telangana and Andhra Pradesh and the I Additional Metropolitan Sessions Judges at Hyderabad and Visakhapatnam to inspect the Observation Homes and Children Homes in their respective districts once a month and submit quarterly reports to the High Court for being placed before the Hon'ble Juvenile Justice Committee.

With a view to ensuring the effective implementation of the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015, and safeguarding the rights, welfare and best interests of Children in Conflict with Law and Children in Need of Care and Protection, the High Court of Andhra Pradesh has considered it necessary to issue circular instructions for the periodical inspection of Observation Homes and Children Homes.

Accordingly, all the Unit Heads in Andhra Pradesh are hereby directed to inspect, or cause the I Additional District and Sessions Judge concerned to inspect, the Observation Homes and Children Homes run by the Government within their respective Units once every month. The inspection reports shall

bring out the relevant observations and deficiencies, if any, noticed during the inspections, together with suggestions for remedial measures, wherever necessary, and recommend appropriate measures to the Government for improving the quality of care and services provided in such institutions and ensuring the effective implementation of the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015.

The Unit Heads shall ensure that quarterly inspection reports are prepared and submitted to the High Court regularly for being placed before the Hon'ble Juvenile Justice Committee.

All the Unit Heads shall ensure strict and scrupulous compliance with these instructions, without any deviation, and shall ensure that the monthly inspections are conducted and the quarterly reports are submitted to the High Court without fail.

Receipt of this circular shall be acknowledged.

27/X/26
REGISTRAR (ADMINISTRATION)
-cum- NODAL OFFICER FOR JJC

To:

1. The Principal Secretary to the Hon'ble the Chief Justice, (with a request to place the same for Her Lordship's kind perusal)
2. The Personal Secretaries to the Hon'ble Judges (for placing the same for their Lordships' kind perusal)
3. All the Unit Heads in Andhra Pradesh.
4. The Registrar General, High Court of Andhra Pradesh.
5. The Registrar (Vigilance), High Court of Andhra Pradesh.
6. The Registrar (Judicial), High Court of Andhra Pradesh.
7. The Registrar (IT-cum-CPC), High Court of Andhra Pradesh. (with a request to instruct the concerned to place the same in the High Court's website)